IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

CP/CA No. 813/2014

IN THE MATTER OF:

Rodoit Exim Pvt. Ltd. & Ors.

.... APPLICANT / PETITIONER

SECTION:

Under Section 391 to 394

Order delivered on 09.10.2017

Coram:

CHIEF JUSTICE M. M. KUMAR Hon'ble President

DEEPA KRISHAN HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER :- Mr. Deepak K. Vijay, Advocate

Ms. Neeru Sharma, Advocate

For the Income Tax Dept.

:- Mr. Gaurav Khetarpal, Proxy Counsel

For the OL

:- Mr. Prabhansu Gupta, Proxy Counsel

ORDER

Mr. Gaurav Ketarpal, Proxy counsel for Mr. Ruchir Bhatia, Standing Counsel for Income Tax Department has stated that the department has no objection with regard to transferor or transferee company.

Order is Reserved

CHIEF JUSTICE M. M. KUMAR PRESIDENT

(DEEPA KRISHAN) MEMBER (TECHNICAL)